

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 102
New IA-728/2024
In IB-201(ND)/2021

IN THE MATTER OF:

Masood Hasan & Ors.

.... Petitioner/Applicant

Vs.

M/s Elegant Infracon Pvt. Ltd.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 20.02.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-728/2024

This Application has been filed by the Financial Creditors seeking to withdraw the CIRP.

Ld. Counsel appearing for the Financial Creditor has submitted that the Resolution Applicant have filed an application i.e. IA-656/2024 seeking to withdraw the application filed under Section 7 IBC, under Section 12A which was allowed vide order dated 15.02.2024 by this Hon'ble Tribunal and IB-201(ND)/2021 was dismissed as withdrawn. He therefore seeks to withdraw the present application.

IA-728/2024 **dismissed as withdrawn.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)